

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CA(CAA)-5(PB)/2018

IN THE MATTER OF:

Digital Think (India) Pvt. Ltd. with
Convergys India Services Pvt. Ltd.

.... Applicant/petitioner

under Section 230-232 of the Companies Act

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Vineet K. Chaudhary, PCS
Mr. Nakul Mehta, Advocate

For the Respondent:

ORDER

Learned Company Secretary, Mr. Vineet K. Chaudhary requests for two weeks' time to place on record the consent affidavit of the Unsecured Creditors belonging to transferee company.

List the matter on 7th March, 2018.

Sd/-
(M.M. KUMAR)
PRESIDENT

Sd/-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)